

10

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 168/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: Indokem Ltd.
V/s.
Shambhu Textile Mills Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. SALIL M. THAKORE	Advocate	Petitioner	
2.	Mr. Nandish Chudgar also Raheel Patel i/b. Nanavati Associates	Advocate	Respondent	

ORDER

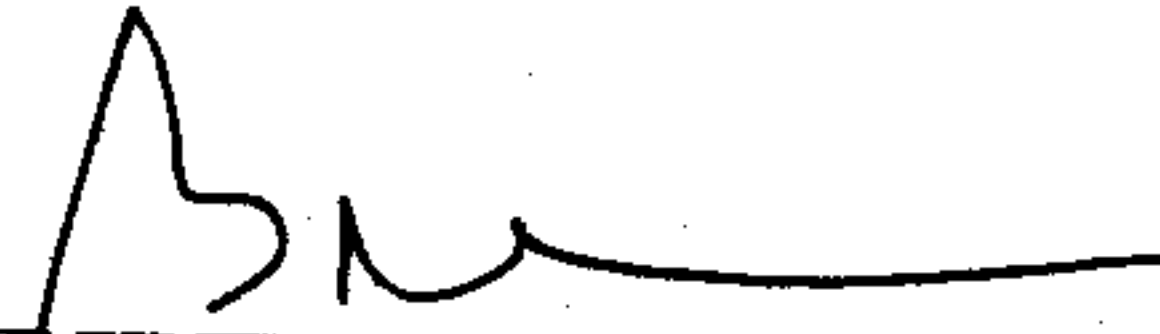
Learned Advocate Mr. Salil Thakore present for Operational Creditor/Petitioner.
Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for
Respondent.

Both sides counsels represented that the matter is settled, but settlement agreement
not yet executed and requires a week time for the same.

List the matter on 09.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 22nd day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL